

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/527/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ARUPPUKOTAI SRI JAYAVILAS LTD
NAME OF THE RESPONDENT(S) : SRI RENGHA CREATIVE APPARELS INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1] B. Dhanaaraj -

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B. Dhanaaraj

2] SAM JAYARAJ
HOUSTON.

COUNSEL FOR
CORPORATE
DEBTOR

Sam J. Houston

For
SPRVARBHUMAN
ASSOCIATES.

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has shown a rough schedule for payment which as per him is 'revised one', because, the earlier schedule proposed by the Corporate Debtor was not acceptable to the Applicant. Counsel for the Corporate Debtor is directed to file payment schedule by way of a formal document. In the meantime, Counsel for the Applicant is directed to seek fresh instructions from his client in relation to the revised schedule for payment.

Counsel for the Corporate Debtor is directed to communicate to the Applicant with regard to the payment of the interest pertaining to the outstanding debt. Put up on 10.01.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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